

OA-181/2023/EZ

LAY NOTE BEFORE THE HON'BLE MEMBER
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Date: 05.12.2023

Original Application No. 704/2023/PB

In re: News item appearing in Dainik Bharat dated 02.11.2023 titled "प्रशासनिक अंकुश के बाद और तेज हुआ बालू के अवैध खनन का खेल"

Received the case record of Original Application no. 704/2023/PB, In re: News item appearing in Dainik Bharat dated 02.11.2023 titled "प्रशासनिक अंकुश के बाद और तेज हुआ बालू के अवैध खनन का खेल" by email on 02.12.2023 from the Consultant (Judicial), NGT, PB, New Delhi.

It appears from the case record received that the case has been taken suo motu cognizance on the basis of news item dated 02.11.2023 published in 'Dainik Bharat' titled "प्रशासनिक अंकुश के बाद और तेज हुआ बालू के अवैध खनन का खेल"

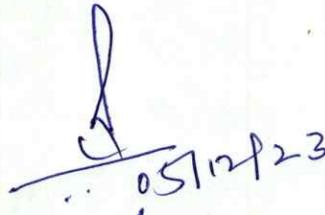
Vide order dated 29.11.2023 of NGT, PB, New Delhi, notice has been directed to be issued to the following respondents:

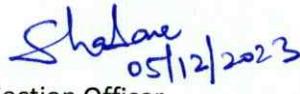
1. Jharkhand State Pollution Control Board through its Member Secretary.
2. District Magistrate, Bokaro
3. Director, Mining Department, State of Jharkhand.

Further the case has been transferred to Eastern Zone Bench, Kolkata for further appropriate action in accordance with law. The case has been directed to be listed on 15.01.2024.

Submitted for kind perusal and appropriate direction to renumber the case at NGT, EZB, Kolkata. The said notice may be issued post renumbering the case.

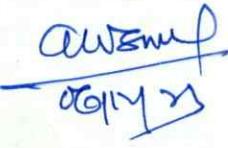
Submitted please.

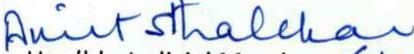

05/12/23
Ld. Deputy Registrar


05/12/2023
Section Officer


Ld. Registrar

Renumber and list
as given in enclosure
of 16.12.23.
Hon'ble Expert Member


06/12/23


Hon'ble Judicial Member 06.12.23

Fwd: ORDER passed in Original Application No. 704/2023 (Transferred file to the EZB)

1 message

Judicial Section <ngtjudicial-kolkata@gov.in>
To: ngtezbkolkata22 <ngtezbkolkata22@gmail.com>

Sat, Dec 2, 2023 at 11:09 AM

please take print out and prepare the file.

From: "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>
To: "Sh. RAJA CHATTERJEE Registrar" <registrarngt-kolkata@gov.in>, "Judicial Section" <ngtjudicial-kolkata@gov.in>
Sent: Friday, December 1, 2023 4:18:36 PM
Subject: ORDER passed in Original Application No. 704/2023 (Transferred file to the EZB)

Respected Sir/Madam,

I am directed to forward a copy of the **Petition & Order dated 29/11/2023 passed in Original Application No. 704/2023 In re: News item appearing in Dainik Bharat dated 02.11.2023 titled " प्रशासनिक अंकुश के बाद और तेज हुआ बालू के अवैध खनन का खेल" .** for your kind perusal & necessary action.

REGARDS**CONSULTANT (Judicial)
(N.G.T.)(P.B.) New Delhi**

--
Regards

Judicial Section,
National Green Tribunal,
Eastern Zone Bench,
New Town, Kolkata - 700161
Ph. 033-2324 0089
Email: ngtjudicial-kolkata@gov.in

2 attachments

 **OA No 704-2023.pdf**
923K

 **News item appearing in Dainik Bharat dated 02.11.2023.pdf**
116K

OA 704/2023

29/11/23

**National Green Tribunal
Principal Bench**

Sub: News Item titled "प्रशासनिक अंकुश के बाद और तेज हुआ बालू के अवैध खनन का खेल" appearing in Dainik Bharat dated **09.11.2023**.

The above news item relates to matter relates to illegal mining of sand in Bokaro Jila, Gomia Anchal area. Mining in the river taking place.

We may seek a report from Jharkhand PCB and transfer the matter to Eastern Zonal Bench, Kolkata.

Submitted for consideration please.

Dr. A Senthil Vel.
Expert Member

Ld. Registrar General

*Submitted before Hon'ble Chairperson Sir
for kind consideration and appropriate
direction on above*

2/11/23

Hon'ble Chairperson Sir

Kolkata 05
8/11/2023

Ld. R.G.

Ld. R.G.

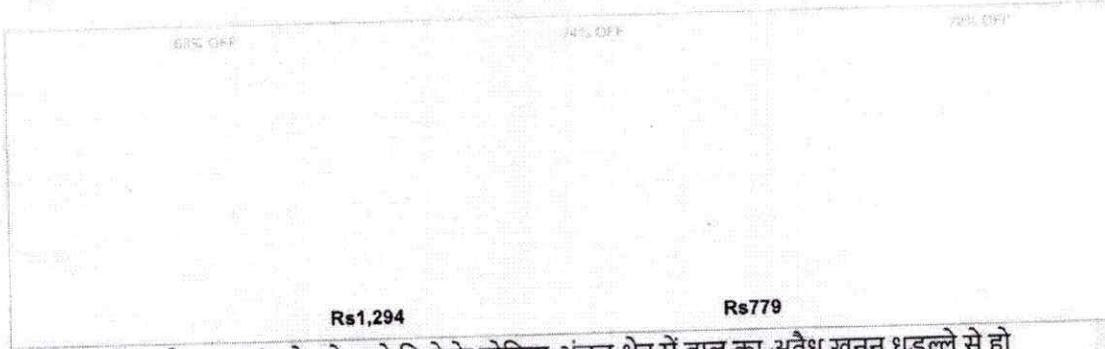
प्रशासनिक अंकुश के बाद और तेज हुआ बालू के अवैध खनन का खेल

झारखंड

📅 02/11/2023 👤 Dainikbharat24 💬 Leave A Comment

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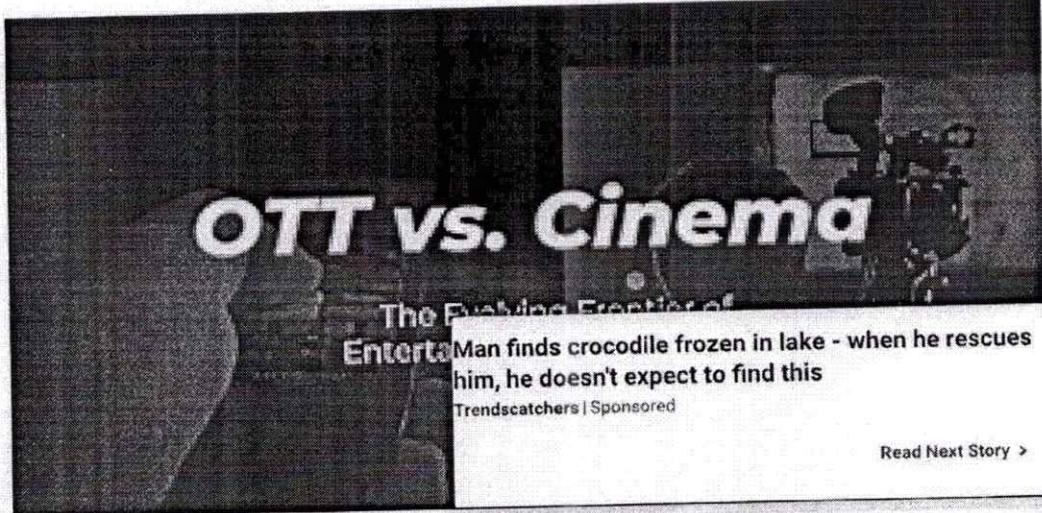


Rs1,294

Rs779

गोमिया (बोकारो)। झारखंड के बोकारो जिले के गोमिया अंचल क्षेत्र में बालू का अवैध खनन धड़ल्ले से हो रहा है। प्रशासनिक अंकुश के बाद इस खेल पर विराम लगने की उम्मीद थी, लेकिन इसके ठीक विपरीत हुआ। इसकी गति और तेज हो गई।

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अवैध बालू लदा ट्रैक्टर धड़ल्ले से चल रहा है।

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बता दें कि पूर्व में लगभग आधा दर्जन से अधिक बालू घाट पर स्थानीय थाना पुलिस ने छापेमारी की थी। अवैध तरीके से हो रहे बालू खनन पर रोक लगाने के लिए बालू से लदे ट्रैक्टर के धर पकड़ का अभियान चलाया था। इससे बालू माफियाओं में हड़कंप मच गया था। पुलिस के इस अभियान से स्थानीय स्तर पर बालू खनन पर विराम सा लग गया। हालांकि यह बहुत दिनों तक नहीं चला।

वर्तमान में आलम यह है कि इस धंधे में लगे लोग धड़ल्ले से इस कार्य को अंजाम दे रहे हैं। प्रति दिन सैकड़ों की संख्या में ट्रैक्टर नदी से बालू उठाकर अन्यत्र बेच रहे हैं।

Man finds crocodile frozen in lake - when he rescues him, he doesn't expect to find this

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खबरें और भी हैं। इसे आप अपने न्यूज वेब पोर्टल dainikbharat24.com पर सीधे भी जाकर पढ़ सकते हैं। नोटिफिकेशन को अलाउ कर खबरों से अपडेट रह सकते हैं। सुविधा के अनुसार खबरें पढ़ सकते हैं। आपका अपना न्यूज वेब पोर्टल से फेसबुक, इंस्टाग्राम, x सहित अन्य सोशल मीडिया के साथ सीधे गूगल पर जाकर भी जुड़ सकते हैं। अपने सुझाव या खबरें हमें dainikbharat24@gmail.com पर भेजें।

Man finds crocodile frozen in lake - when he rescues him, he doesn't expect to find this

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 704/2023

In re: News item appearing in Dainik Bharat dated 02.11.2023 titled
“प्रशासनिक अंकुश के बाद और तेज हुआ बालू के अवैध खनन का खेल”

Date of hearing: 29.11.2023

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This OA is registered in *suo motu* exercise of power on the basis of the news item dated 02.11.2023 published in 'Dainik Bharat' titled “प्रशासनिक अंकुश के बाद और तेज हुआ बालू के अवैध खनन का खेल”.
2. The news item relates to the illegal sand mining in Gomia Anchal area of District Bokaro in Jharkhand. As per the said news item report, illegal sand mining is openly going on and everyday hundreds of trucks are transporting the illegally mined sand from the area concerned without there being any fear of the administration. It is stated in the news item that the administration though aware of the illegal mining has shut its eyes.
3. The news item raises an important issue relating to compliance of the provisions of the Scheduled Act.
4. Power of the Tribunal to take up the matter in *suo-motu* exercise of power has been recognized by the Hon'ble Supreme Court in the matter of

*“Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.”
reported in 2021 SCC Online SC 897.*

5. Hence, at this stage, we deem it proper to implead following as respondents in this OA:

- i. Jharkhand State Pollution Control Board through its Member Secretary.
- ii. District Magistrate, Bokaro.
- iii. Director, Mining Department, State of Jharkhand.

6. Let notice be issued to the above respondents. The respondents are directed to file their response before the Eastern Zone Bench of the Tribunal one week before the next date of hearing.

7. Since the matter relates to Eastern Zone Bench, of the Tribunal, therefore, the OA is transferred to the Eastern Zone Bench, Kolkata for further appropriate action in accordance with law. Registry is directed to transfer the original record of this OA to the Eastern Zone Bench, Kolkata.

8. List before the Eastern Zone Bench, Kolkata on 15.01.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

November 29, 2023
Original Application No. 704/2023
DV